

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 411**

TO BE ANSWERED ON THE 1ST DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)

HURRIYAT LINK

411. SHRIMATI V. SATHYA BAMA :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is probing Hurriyat's link with the financiers of the 26/11 attack;**
- (b) if so, the details thereof;**
- (c) whether financial assistance was received allegedly from some organisations in Italy; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) to (d): As per the information available, the J&K Police had conducted investigation against an activist of Tehreek-e-Hurriyat involved in terrorist activities. In pursuance to the charge sheet filed under the Unlawful Activities (Prevention) Act, 1967 (UAPA) by the J&K Police, Enforcement Directorate (ED) had initiated investigation under the Prevention of Money Laundering Act, 2002 (PMLA) against him. On the basis of their investigations, a prosecution complaint has already been filed by the Enforcement Directorate on 16.07.2015, before the designated Court at Srinagar against two persons involved in the case. This prosecution complaint filed by the Enforcement Directorate does not disclose any links of the two accused with the financing of 26/11 Mumbai terror attack. However, the Enforcement Directorate is conducting further investigations in the matter.
